



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5219/IC(A)/2010

F. No.CIC/MA/C/2010/000022

Dated, the 12th March, 2010

Name of the Appellant: Shri. Ashok Varma

Name of the Public Authority: Ministry of Corporate Affairs

Facts: ⁱ

1. The complainant, through RTI application dated 7/9/2009, has sought for bank account details, security expenses, identification of security agency, and other related details with respect to three different companies, which are under liquidation. He has stated that neither the CPIO nor the Appellate Authority has replied. Hence, this complaint before the Commission.

Decision:

2. The CPIO is directed to provide the information asked for, as per the provisions of the Act, within 15 working days from the date of issue of this decision, failing which penalty proceedings u/s 20(1) of the Act would be initiated.

3. The complainant is advised to re-submit a copy of the RTI application to the concerned CPIO, at the earliest, for ready reference.

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

4. The complaint is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. Ashok Varma, Gehlot Bhawan, Bunkar Mohalla, Behind Higher Secondary School, Tahsil Amer, Distt. Jaipur, Rajasthan – 303 002.
2. Sh. S.M. Kothar, CPIO, O/o the Official Liquidator, Ministry of Corporate Affairs, 1st floor, Old CIA Building, Residency Area, Indore – 452 001.
3. Sh. Bhutta, Appellate Authority & the Official Liquidator, Ministry of Corporate Affairs, 1st floor, Old CIA Building, Residency Area, Indore – 452 001.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle